



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No-3573/2019

New Delhi, this the 11th day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Surjeet Kaur (Widow)
 Aged about more than 60 years
 W/o late Sh. Sarup Singh
 R/o Sector 16B Pocket III-C
 Bharat Apartment
 Flat No. 214, Dwarka, New Delhi
 Retired as TGT, Group B. ...Applicant

(through applicant in person)

Versus

1. Govt. of NCT of Delhi
 Through its Secretary
 Delhi Secretariat, IP Estate
 New Delhi.
2. The Director of Education
 Govt. of NCT of Delhi
 Old Secretariat, Delhi-110054.
3. Special Director Education
 Directorate of Education
 Old Secretariat, Delhi – 54.
4. Deputy Director of Education
 Nazafgarh Zone
 SDMC Dhansa Stand, New Delhi.
5. Director Education
 SDMC Education Department
 HQ Dr. Shyama Prasad Mukherjee
 Civic Centre, E Block
 23rd Floor, JLN Marg



New Delhi-110002.

...Respondents

(through Sh. Amit Yadav for R. Nos. 1, 2 and 3)

ORDER(ORAL)

Mr. Justice L. Narasimha Reddy

The applicant states that she retired from the service of the South Delhi Municipal Corporation (SDMC), the 5th respondent herein, as a Teacher on 31.05.2019, on attaining the age of superannuation. She claims to have been promoted on the same date to the post of Trained Graduate Teacher(TGT) by the Delhi Government, the first respondent herein. Representation was made by her on 04.06.2019 to the second respondent, Government of NCT of Delhi with a request to re-employ her. This OA is filed complaining that no action has been taken thereon.

2. We heard the applicant who argued the matter in person and Sh. Amit Yadav, learned counsel appearing for respondent nos. 1 to 3.

3. The applicant was in service of the SDMC till she retired. She filed a copy of an order dated 31.05.2019 said to have been passed by the Delhi Administration promoting her to the post of TGT. The circumstances under which the Delhi Government has promoted a Teacher of SDMC are not immediately before us. The fact, however, remains that the applicant has retired from the service



of SDMC and the benefit of re-employment, if at all, is to be extended to her, by that very corporation. The applicant has, however, made representation to the GNCTD. She needs to make a representation to the SDMC.

4. We, therefore, dispose of this OA, leaving it open to the applicant to make a representation to the SDMC claiming the benefit from SDMC under the relevant scheme and, the Corporation shall take necessary steps on the representation within a period of four weeks from the date of submission of the same.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/